

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

(Through Virtual Court)

**BEFORE SHRI R. S. SYAL, VP
AND
SHRI PARTHA SARATHI CHAUDHURY, JM**

**आयकर अपील सं. / ITA No.1191/PUN/2019
निर्धारण वर्ष / Assessment Year : 2015-16**

Kai Govind Namdeo Dusane Nagari
Sahakari Pat Sanstha Maryadit,
Vishal Market, Tilak Road,
Malegaon, Dist.-Nashik – 423203.

PAN: AABAK0827D

..... आवेदक / Applicant

बनाम / V/s.

ITO, Ward-1,
Malegaon.

.....प्रत्यर्थी / Respondent

Assessee by : Withdrawal Application
Revenue by : Shri S. P. Walimbe

सुनवाई की तारीख / Date of Hearing : 26.08.2020
घोषणा की तारीख / Date of Pronouncement : 31.08.2020

आदेश / ORDER

PER PARTHA SARATHI CHAUDHURY, JM:

This appeal preferred by the assessee emanates from the order of the Ld. CIT(Appeal)-1, Nashik dated 02.07.2019 for the assessment year 2015-16.

2. The assessee has filed an application seeking withdrawal of the appeal filed on the ground that he wants to avail the "Vivad Se Vishwas Scheme" and applied the application under the said Scheme. It has accordingly been requested that the assessee be permitted to withdraw the appeal. In absence of any objection from the side of the Ld. DR, the request of the assessee seeking permission of the Bench to the withdrawal of the appeal is accepted.

3. In the result, the appeal filed by the assessee is dismissed as “withdrawn”.

Order pronounced on 31st day of August, 2020.

Sd/-
(R. S. SYAL)
VICE PRESIDENT

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 31st August, 2020

Sujeet

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-1, Nashik.
4. The Pr. CIT-1, Nashik.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, “ए” बेंच,
पुणे / DR, ITAT, “A” Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.